Supplementary Cause List-2 Sr. No. 4

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 50/2020 EMG-CM No. 114/2020 & EMG-CM No. 115/2020

Suvidha Gas Agency

.....Petitioner (s)

Through: - Mr. Abhimanyu Sharma, Advocate (on Video Call from residence in Jammu)

V/s

UT of J&K and others

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER 04.06.2020

## EMG-CM No.114/2020

Present application has been filed by the petitioner for dispensation of filing of affidavit, stamp and court fee etc in support of the writ petition.

For the reasons stated in the application, the same is allowed.

The petitioner shall do the needful within a period of three days from opening of the lockdown.

Application is, accordingly, disposed of.

## EMG-WP(C) No. 50/2020 & EMG-CM No. 115/2020

The grievance raised by the petitioner in this writ petition is that the respondents have proceeded against the petitioner by resorting to Clause 2.2.5 of the Marketing Discipline Guidelines(MDG) 2018, that does not apply in case of the petitioner as the same is applicable where there is un-accounted

EMG-WP(C) No. 50/2020

2

sale and also that the Clause 2.2.5 of the MDG, 2018 does not make any reference to the number of refills that can be supplied to the consumer on a particular day.

Mr. Abhimanyu Sharma, learned counsel for the petitioner submits that as per the information available on Distribution of Consumer and Management System (DCMS) Portal, Distributors Parameters against the Column Gap between two refill delivery, zero is depicted and there is no mention of any period meaning thereby that even on a particular day, more than one refill can be made available to the Consumer subject to the limitation of the maximum refills to which the Consumer is entitled to.

At this stage, *prima facie* case for indulgence of this Court is made out.

Notice to the respondents through e-mails in the main petition as well as in the application for interim relief. Learned counsel for the petitioner shall furnish the e-mail IDs of the respondents in the Registry within two days. On receipt of e-mail IDs of the respondents, notices be issued to them through e-mail.

Meanwhile, till next date before the Bench, operation of impugned communication having reference No.JLRO/MKTG/AAK dated 04.05.2020 shall stay.

List on 01.07.2020 along with EMG-WP(C) No. 44/2020.

(RAJNESH OSWAL) JUDGE

Jammu 04.06.2020 (Muneesh)